

12

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

(Received the assent of the Governor on 1st May, 2003)

অসম ৰাজপত্ৰ



THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 2nd May, 2003

No. LGL.30/93/71.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

K. D. PHUKAN
Secretary to the Govt. of Assam,
Legislative Department.

ASSAM ACT. NO. IV OF 2003

(Received the assent of the Governor on 1st May, 2003)

THE BODOLAND AUTONOMOUS COUNCIL (REPEAL) ACT, 2003.AN
ACT

to repeal the Bodoland Autonomous Council Act, 1993.

Preamble

Whereas it is expedient further to repeal the Bodoland Autonomous Act, 1993 to have the way for establishment of an Administrative Authority in the name and style, "Bodoland Territorial Council (B.T.C.)" within the State of Assam under the Sixth Schedule to the Constitution of India, in pursuance of the Memorandum of Settlement signed on 10th February, 2003 at New Delhi between the representatives of the Government of India, the Government of Assam and the Bodo Liberation Tiger ;

It is hereby enacted in the Fifty-fourth Year of the Republic of India, as follows :-

**Short title,
and
commencement.**

1. (1) This Act may be called the Bodoland Autonomous Council (Repeal) Act, 2003.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint

**Repeal of
Assam Act,
No.XI of 1993.**

2. (3) The Bodoland Autonomous Council Act, 1993 is hereby repealed.

ARVIND DAVE
GOVERNOR OF ASSAM,

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.